

**CENTRAL ELECTRICITY REGULATORY COMMISSION  
NEW DELHI**

**Petition No. 453/MP/2019**

Subject : Petition under Section 79 of the Electricity Act, 2003 read with Article 12 of the Transmission Service Agreement dated 24.6.2015 entered into between the Petitioner and the Respondents seeking Change in Law compensation.

Date of Hearing : 3.11.2022

Coram : Shri I. S. Jha, Member  
Shri Arun Goyal, Member  
Shri P. K. Singh, Member

Petitioner : Sipat Transmission Limited (STL)

Respondent : Maharashtra State Electricity Distribution Co. Ltd. and 6 Ors.

Parties Present : Shri Gopal Jain, Sr. Advocate, STL  
Shri Sourav Roy, Advocate, STL  
Shri Prabudh Singh, Advocate, STL  
Shri Rijul Uppal, Advocate, STL  
Shri Kaushal Sharma, Advocate, STL  
Shri Tanmay Vyas, STL

**Record of Proceedings**

At the outset, learned senior counsel for the Petitioner submitted that present matter has been remanded by the Appellate Tribunal for Electricity (APTEL) vide judgment dated 27.9.2022 in Appeal No. 238 of 2021 remitting the issues of (i) change in configuration of towers to 'D'-'D' type on both sides of the crossing, and (ii) carrying cost for re-consideration/fresh visit by this Commission. Learned senior counsel submitted that while reconsidering the former issue, the APTEL has also asked the Commission to seek the opinion of CEA thereon. Learned senior counsel further submitted that since CEA is not a party to the Petition and none is present on behalf of CEA, a formal notice may be issued to CEA in this regard.

2. The Commission observed that a notice was issued to CEA seeking its opinion as per the judgment of APTEL dated 27.9.2022 while providing a copy of the Petition. However, none has appeared on behalf of CEA.

3. After hearing the learned senior counsel for the Petitioner, the Commission directed the CEA to furnish its opinion on the issue of change in configuration of towers to 'D'-'D' type on both sides of the crossing as per the judgment of APTEL dated 27.9.2022 within two weeks with copy to the Petitioner, who may file its response thereon, if any, within two weeks thereafter.

4. In view of APTEL's order, the Commission also directed the CEA to depute the officer well acquainted with the facts of case in the next date of hearing.



4. The Petition shall be listed for hearing on 8.12.2022.

**By order of the Commission**

**Sd/-  
(T.D. Pant)  
Joint Chief (Law)**